

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 12.02.2013

OA No. 113/2013

Mr. S. Shrivastava, counsel for applicant.

Heard learned counsel for the applicant.

2. This Original Application has been filed by the applicant against the show cause notice dated 28.01.2013 (Annexure A/1). Vide this show cause notice dated 28.01.2013 (Annexure A/1), the applicant was given 15 days time to submit representation, if any, against the show cause notice. Without availing this opportunity, the applicant has filed this Original Application.
3. In the interest of justice, the applicant is given liberty to file representation, if any, against the show cause notice dated 28.01.2013 (Annexure A/1) within the next three days, and the respondents are directed to decide the same by way of passing a reasoned and speaking order expeditiously but in any case not later than a period of two months from the date of receipt of representation, if any, as stipulated above.
4. However, if any order has not been passed so far, the respondents are restrained from passing any adverse order against the applicant pursuant to the show cause notice dated 28.01.2013 (Annexure A/1).
5. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.
6. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat